### GOVERNMENT OF INDIA MINISTRY OF MINES

# LOK SABHA UNSTARRED QUESTION NO.3102 TO BE ANSWERED ON 4<sup>th</sup> AUGUST 2016

#### LOSSES DUE TO BIDDING OF MINES

#### **3102. SHRI P. KUMAR:**

Will the Minister of MINES be pleased to state:

- (a) the area of land allotted by the Union Government to private parties for mining purposes during the last as well as current Plan, State-wise;
- (b) whether there have been violations of such open bidding in recent times;
- (c) if so, the details thereof and the reasons therefor along with the action taken in the matter so far;
- (d) whether the Union Government has made any assessment of losses incurred in this connection, if so, the details thereof; and
- (e) the manner in which the tribal people residing and having their livelihood in these forest areas are compensated and rehabilitated?

#### **ANSWER**

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

- (a): No land is allotted by the Union Government to private parties for mining purpose. Mineral concessions are granted by the State Governments in accordance with the provisions of Mines Minerals (Development and Regulation) Act, 1957 and rules framed thereunder. The details in this regard, including the area of land allotted to private parties for mining purpose by the various State Governments, are not maintained centrally.
- (b): The State Governments have notified various mineral blocks in accordance with the provisions of Mineral (Auction) Rules, 2015 for the purpose of grant of mining lease and composite license. As the auctions in this regard is conducted solely by the State Governments, the details with regard to violations of open bidding, if any, are also not maintained centrally.
- (c) & (d): Does not arise in view of the reply given to (b) above.
- (e): Section 9B of the MMDR Act, 1957 prescribes the establishment of District Mineral Foundation (DMF) in any district affected by mining related operations, the object of which shall be to work for the interest and benefit of persons, and areas affected by mining related operations. The DMFs are to be funded by statutory contributions from holders of mining lease.

The rules incorporating the manner in which the DMF shall work for the interest and benefit of persons and areas affected by mining as also the composition and functions of the DMF, are to be framed by the State Governments. The State Government while making rules for DMF shall be guided by the provisions contained in article 244 read with Fifth and Sixth Schedules to the Constitution relating to administration of the Scheduled Areas and Tribal Areas and the Provisions of the Panchayats (Extension to the Scheduled Areas) Act, 1996 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

The Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) will be implemented by the District Mineral Foundations (DMFs) of the respective districts using the funds accruing to the DMF, which will be utilized for high priority areas and other priority areas using 60% and 40% of the total accrued funds respectively.

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